

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.14 of 2017 (SZ)

Meenava Thanthai K.R.Selvaraj
Kumar

Applicant(S)

WITH

The Chairman,
National Coastal Zone Management
Authority & Others

Respondents

For Applicant (S)
For Respondent (S)

Mr.Mageshwaran
M/s.G.M Syed Nurullah Sheriff
For R1,R14
M/s.Mani Gopi for Rs,R5.R7.&R8
M/s S.Vasudevan for R 10
M/s.S.Regunathan for R11
M/s.D.S.Ekambaram for R 12
Mr.Abdul saleem
Mr.S.Sravanan for R6

Application No.16 of 2017 (SZ)

Saravanan Dakshinamurthy

Applicant (S)

With

Union of Indian and others
For Applicant (S)
For Respondent (S)

Respondents

M/s.Yogeswaran
Mr.G.M.Syed Nurullah Sheriff for
R1
M/s.Mani Gopi for Rs,R5.R7.&R8
M/s S.Vasudevan for R 10
M/s.S.Regunathan for R11
M/s.D.S.Ekambaram for R 12
Mr.Abdul saleem
Mr.S.Saravanan for R 6

Additional Director (Marine)
Fisheries and Fishermen Welfare Department
Chennai - 600 035.

Commissioner of Fisheries &
Fisherman Welfare Department,
Chennai - 600 035

Application No.38 of 2017 (SZ)

Ashwini Kumar

Applicant (S)

With

Union of India and others

Respondents

For Applicant (S)
For Respondent(S)

Nil
M/s.Me.saraswathy for R1
M/s.M.Mani Gopi for R3
Mr.Abdul Saleem
Mr.Saravanan for R4
Mr.S.Regunathan

Application No.40 of 2017(S)

P.Somasuntharam

Applicant(S)

With

Union of Indian others

Respondents

For Applicant (S)
For Respondent(S)

Nil
M/s.Me.Saraswathy for R 1
Mr.S.Ranganathan
M/s.D.S.Ekambaram for R4

Status report filed by Department of Fisheries

I, Dr.K.S.Palanisamy, S/o C.Subramani, Aged 52, being the Commissioner of Fisheries and Fishermen Welfare, Integrated Office building, Nandanam, Chennai - 600 035 do hereby solemnly affirm and sincerely state as follows.

I am well acquainted with the facts of this case from the available records. I am filing this Status report on the directions of the Hon'ble National Green Tribunal (Southern Zone) dated: 02.05.2022.

1. It is submitted that two Merchant ships viz. M.T. BW Maple and M.T. Dawn Kancheepuram accidentally collided off the Kamarajar

Additional Director (Marine)
Fisheries and Fishermen Welfare Department
Chennai - 600 035.

Commissioner of Fisheries &
Fisherman Welfare Department,
Chennai - 600 035

Port, Ennore, Tamil Nadu on 28.1.2017. Due to this accident, there was an oil spill of bunker oil which spread across the sea and the seashores of Thiruvallur, Chennai and Kancheepuram districts of Tamil Nadu. The Fishermen of these three districts were unable to venture into sea for fishing from 30.01.2017 for more than one month as there was no demand for sea food from the public because of the apprehension that fishes be contaminated with oil due to this oil spill. This had adversely affected the livelihoods of Fishermen of these three districts for a period of more than one month.

2. It is submitted that 18 teams have been constituted with Fisheries Department officials in order to assess the exact quantum livelihood loss suffered by various sectors such as Fishing labourer, Fisherwomen in allied activities, allied activity labourer, Fish vendors, owners of Motorized boats, Non-motorized boats and Mechanized boats.

3. It is submitted that claim forms duly approved by the Insurance Company of the Shipping companies were distributed to individuals of above sector and fishermen Cooperative Society members.

4. It is submitted that, based on the above team report, claims were consolidated for each category and a proposal was sent to Government for Rs.230.078 Crore for providing compensation to 1,12,051 affected fishermen. Accordingly, the Government of Tamil Nadu preferred a claim for compensation relief assistance of Rs.230.078 Crore.

5. It is submitted that considering the time delay in getting compensation from insurance companies and as a measure to provide immediate relief to the affected fishers, the State Government vide Government Order (Ms).No.58, Animal Husbandry and Fisheries (FS3) Department dated 03.03.2017, sanctioned a sum of Rs.15 crore to

Additional Director (Marine)
Fisheries and Fishermen Welfare Department
Chennai - 600 035.

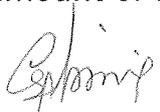
Commissioner of Fisheries &
Fisherman Welfare Department,
Chennai - 600 035

provide immediate relief at the rate of Rs.5000/- each to the 30,000 affected fishermen families on 08.11.2017 and the same was released by the Insurer of the Shipping company on 08.11.2017.

6. It is also submitted that, in the meantime, petitions were filed before this Hon'ble Tribunal by Meenavar Thanthai Selvaraj Kumar in Original Application No. 14 of 2017. This Hon'ble Tribunal directed the Fisheries Department to permit the affected persons to make their claim up to 10.8.2017 and make required study, conduct enquiries to arrive at an appropriate quantum of compensation to be recovered from the ship owners.

7. It is respectfully submitted that, based on the directions of this Hon'ble Tribunal, a team with the officials of the Fisheries Department was constituted to receive the applications from the affected fishermen who have not filed their claim earlier. Based on the scrutiny of applications received on the direction of this Hon'ble Tribunal, 2,442 applications were accepted and revised compensation proposal for Rs.240.07 crore to the affected 1,11,448 fishermen of Tiruvallur, Chennai and Kanchipuram coastal districts has been arrived and submitted to this Hon'ble Tribunal.

8. It is respectfully submitted that, as per the orders of Hon'ble High Court, W.A.No.537 of 2018 and CMP. 5302 of 2018, the owners of the Shipping companies shall deposit Rs.141 crore towards the various claims preferred by Government of Tamil Nadu for a sum of Rs.240 crores including the eco restoration and to secure remaining claims out of Rs.240 crore arrange for the execution of Bank guarantee for a sum of Rs.84 crores. Accordingly, the Shipping Companies have released an amount of Rs.141 Crores (including Rs.10 Crore for Ecosystem restoration



Additional Director (Marine)
Fisheries and Fishermen Welfare Department
Chennai - 600 035.



Commissioner of Fisheries &
Fisherman Welfare Department,
Chennai - 600 035

works) on 28.03.2018. And also, an irrevocable Bank Guarantee worth Rs.84 crore was obtained from the Shipping companies as per the directions of this Hon'ble High Court of Madras.

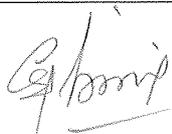
9. It is also submitted that a relief Recommendation Committee was constituted by the Director of Fisheries to disburse the relief amount of Rs.141 crore received from the insurer of companies under the Chairmanship of Additional Director of Fisheries / Managing Director of Fisheries, TAFCOFED. The Relief Recommendation Committee analyzed the compensation proposal of the Government of Tamil Nadu forwarded to Shipping companies in detail and recommended the following compensation package to the affected fishermen in the first phase, considering the release of compensation amount limited to Rs.141 crores by the insurers of Shipping Companies as against the total compensation of Rs.240 Crores. The Relief Recommendation Committee has recommended limited compensation to the categories of Owners of recommended Mechanized Fishing Boat, Motorized Fishing Crafts and Non-motorized Fishing crafts to the maximum of 50% of the assessed value of livelihood loss and for the categories Fishing labourer, Fisherwomen in Fisheries allied activities, Allied activity labourer, Fish vendors, limited to the maximum of 80% of the assessed value livelihood loss as given in the Table:1 below.

Additional Director (Marine)
Fisheries and Fishermen Welfare Department
Chennai - 600 035.

Commissioner of Fisheries &
Fisherman Welfare Department,
Chennai - 600 035

Table:1

Affected Category	Total no of claims	Amount restricted based on amount released by Shipping Company (in Rs/Unit)	Total claim amount recommended (In lakh)
MFB (Category I) Mechanised Fishing Boat Owner	922	35,000	4,869.60
FRP (Category II) Motorised boat Owner	6,916	20,000	4,714.50
Catamaran (Category I) Non Motorised boat owner	2,467	15,000	909.00
Society members (FCS) /Fishing Labourer	40,580	12,000	188.50
Society members (FWCS) Fisherwomen in allied activities	47,145	10,000	322.70
Vendors - Fish Vendors	9,090	10,000	1,383.20
Allied Activities - Labours	1,885	10,000	370.05
Additional members included as per NGT direction	2,442	10,000	244.20
TNFDC	1	20 lakh	20.00
Total	1,11,448		13,021.75
Restoration measures			1,000.00
Contingency			12.00
Grand Total	1,11,448		14,033.75



Additional Director (Marine)
Fisheries and Fishermen Welfare Department
Chennai - 600 035.



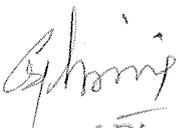
Commissioner of Fisheries &
Fisherman Welfare Department,
Chennai - 600 035

10. It is submitted that since the Insurance Company has released only Rs.141 crores against the total claim of Rs.240 crores, based on the recommendation of Relief Recommendation Committee, the Assistant Director of Fisheries, Thiruvallur, Chennai and Kancheepuram districts have collected individual beneficiaries' information such as Aadhar card, Bank Account details, address proof, etc. and all these data were de-duplicated in order to avoid multiple payments to the beneficiaries. It is submitted that the Compensation amount was paid only to the eligible beneficiary after due verification and the compensation amount has been directly transferred to the Bank Account of beneficiary through ECS. The Department has followed the best possible procedure to ensure the transparency in the disbursement of Oil spill compensation to the beneficiaries.

11. It is submitted that, based on the Relief Recommendation Committee constituted under the chairmanship of Additional Director of Fisheries (Marine), and based on their recommendation, the first phase relief amount was disbursed to the applicants is detailed in the Table:2 below:

Table:2

Affected Category	Total no of claims	Total claim Amount Recommended (In lakh)
MFB (Category I) Mechanised Fishing Boat Owner	916	320.48
FRP (Category II) Motorised boat Owner	5,073	1,014.48
Catamaran (Category I) Non Motorised boat owner	314	47.10
Society members (FCS) Fishing Labourer	43,672	5,240.64


 Additional Director (Marine)
 Fisheries and Fishermen Welfare Department
 Chennai - 600 035.


 Commissioner of Fisheries &
 Fisherman Welfare Department,
 Chennai - 600 035

Society members (FWCS) Fisherwomen in Fisheries allied activities	44,760	4,476.00
Vendors - Fish Vendors	7331	733.10
Allied Activities - Labours	1720	172.00
Additional members included as per NGT direction	941	92.60
TNFDC	1	20.00
Total	1,04,728	12,116.4
Restoration measures		1,000.00
Contingency		12.00
Grand Total		13,128.40

12. It is respectfully submitted that out of 1,11,448 applications, relief assistance of Rs.121,16.40 lakh has been disbursed to 1,04,728 beneficiaries, 6,720 applications were rejected after de-duplication and scrutiny of documents. Thorough scrutiny of application and document verification were done before disbursement of compensation to 1,04,728 beneficiaries accounts as Direct Benefit Transfer (DBT).

13. It is submitted that 1,04,728 eligible members who are affected by the oil spill have received first phase compensation amount of Rs.13,128.40 lakh and the remaining compensation amount of Rs.7,211.14 lakh have to be paid to affected fishers from the available bank guarantee amount of Rs. 8,400.00 lakh. The detailed breakup of the remaining compensation amount of Rs.7,211.14 lakh is given in the Table:3 below:



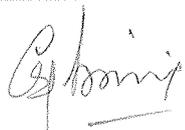
Additional Director (Marine)
Fisheries and Fishermen Welfare Department
Chennai - 600 035.



Commissioner of Fisheries &
Fisherman Welfare Department,
Chennai - 600 035

Table:3

Affected Category	Original claim		Amount Disbursed		Amount to be disbursed from Bank guarantee	
	Total no of claims	Total claim amount (Rs. in Lakh)	No of claims	Amount Disbursed (Rs. in Lakh)	No of claims	Amount to be Disbursed as per committee (Rs. in Lakh)
MFB (Category I)	922	2,496.29	916	320.48	916	2,161.76
Society members (FCS)/ fishing labourers	49,963	10,699.5	49,059	6,302.22	49,059	4,415.31
Society members (FWCS)/fisher women in allied activities	47,145	8,646.64	44,760	4,476.00	44,760	3,580.8
Vendors	9,090	1,315.81	7,331	733.10	7,331	293.24
Allied Activities	1,885	416.35	1,720	172.00	1,720	172
Additional members included as per NGT direction	2,442	369.24	941	92.60	941	28.23
TNFDC	1	63.40	1	20.00	1	43.4
Total	1,11,448	24,007.23	1,04,728	12,116.4	1,04,728	10,694.74
Interim relief amount disbursed to fisherfolk						1,500.00



Additional Director (Marine)
Fisheries and Fishermen Welfare Department
Chennai - 600 035.



Commissioner of Fisheries &
Fisherman Welfare Department,
Chennai - 600 035

families						
Contingency						12.00
Restoration measures						1,000.00
Unspent amount						971.6
Amount required from the available bank guarantee						7,211.14

14. It is submitted that, in compliance to the order of this Hon'ble Tribunal, dated 26.04.2017 in Application nos. 14, 16, 38 & 40 of 2017, a report was submitted this Hon'ble Tribunal based on the site inspection dated 29.6.2017 by a Joint Committee comprising of officials from TNPCB, MoEFCC and Fisheries. During that inspection the committee visited 25 contaminated sites to verify the status and found that there was no deposit of oil residue. During the earlier inspection on 29.6.2017 following recommendations were given by the committee and the status of implementation was verified by the present Joint Committee during the visit dated 6.8.2020 and are given in the Table:4 as below:



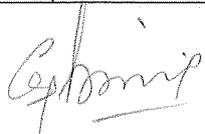
Additional Director (Marine)
Fisheries and Fishermen Welfare Department
Chennai - 600 035.



Commissioner of Fisheries &
Fisherman Welfare Department,
Chennai - 600 035

Table:4

Sl. No	Recommendation dated 29.6.2017	Committee Remarks
1	Authorization under the provisions of Hazardous Wastes (Management, Handling and Transboundary) Rules, 2016 needs to be obtained from TNPCB for the bio-remediating oil contaminated sand.	<p>1. Tamil Nadu Pollution Control Board (TNPCB) had accorded authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, vide Authorization No.17HFC8126640 dated: 15.2.2017 to dispose the oily waste through the process of bio-remediation developed by M/s. Indian Oil Corporation Limited [IOCL] using Oilivorous Bacteria.</p> <p>2. Accordingly, about 184.42 MT of material consisting of sludge oil mixed with sea water (159.35 KL) and oil contaminated sand (25.075 MT) was treated using bio-remediation, by M/s. IOCL. Subsequently, For the second phase treatment, the KPL has obtained authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules 20 16, for the disposal by bioremediation of the balance quantity of the oily wastes and oil contaminated sand from TNPCB vide Authorization No. 19HRC27210863 dated 16.09.2019 for treating (i) 55 KL of oily sludge and (ii) 225 T of oil contaminated sand lying in the port by bio-remediation using</p>

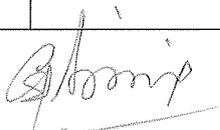


Additional Director (Marine)
Fisheries and Fishermen Welfare Department
Chennai - 600 035.



Commissioner of Fisheries & Fisherman Welfare Department,
Chennai - 600 035

		<p>Oilivorous bacteria developed by M/s. Indian Oil Corporation Limited. (iii) 15T of the solid waste mixed with the contaminated sand for disposal through TSDF for incineration.</p> <p>3. Now the second phase bioremediation of oily waste of about 55 KL and oil contaminated sand of about 225 MT process is in progress.</p>
2.	Damaged poly-ethylene liners at the periphery of the bio-remediation site should be replaced at the earliest.	<p>1. The damaged Poly ethylene liner at periphery of Bioremediation site was replaced immediately and process was completed in September 2017.</p> <p>2. Now the second phase bioremediation of oily waste of about 55 KL and oil contaminated sand of about 225 MT process is in progress.</p>
3	Dedicated closed sheds with impervious concrete lining shall be provided for storage of balance quantity of oily sludge as well as oil contaminated sand. The shed shall be equipped with adequate fire safety arrangements in order to meet any exigency.	<p>3. As directed by the Committee, dedicated closed shed with impervious lining was provided for the storage of oil contaminated sand. The oily sludge was stored in leak proof plastic barrels of various sizes and the same were kept covered with plastic sheets and placed on concrete surface. Regular monitoring of the barrels was carried out. The bio-remediation pit and the shed are located adjacent to KPL fire station, where fire tender, fire extinguishers and crew are available round the clock. Personnel are deployed to</p>

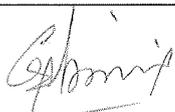


Additional Director (Marine)
Fisheries and Fishermen Welfare Department
Chennai - 600 035.



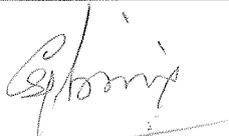
Commissioner of Fisheries &
Fisherman Welfare Department,
Chennai - 600 035

		<p>continuously monitor the bioremediation site on regular basis.</p> <p>4. The oil contaminated sand stored in the shed and the oily sludge stored in the barrels are put in a pit and is being treated by bioremediation process, and the shed was now dismantled and removed.</p>
4	<p>Empty buckets, empty barrels, sintex tanks used for collection of oily sludge, sand contaminated with oil residues, HDPE bags, gunny bags soiled with oily residues, used gum boots & other oil contaminated personnel protective equipment, oil contaminated absorbent booms/ absorbent pads and fishing nets with oily deposits are to be considered as Hazardous Wastes and authorization has to be obtained at the earliest and the waste needs to be Disposed immediately. Further, Dedicated closed sheds with impervious concrete lining shall be provided for storage of these materials</p>	<p>1. Authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 was obtained from Tamil Nadu Pollution Control Board (TNPCB) vide authorization No.17HFC8126640 dated 15.2.20 17. As per Clause 13 under Additional Specific conditions, the waste barrels/ drums were disposed to TSDF, Gummudipoondi.</p> <p>2. The balance quantity of the solid wastes was stored in a covered shed adjacent to the bio-remediation pit. Authorization was obtained from TNPCB under Hazardous and Other Wastes (Management and transboundary Movement) Rules 2016 vide Authorization No. 19HRC27210863, dated: 16.09.2019 for the second phase of bioremediation process. Accordingly, the oil contaminated</p>
5	<p>Bio-remediation site required to be fenced and display sign boards needs to be kept for</p>	<p>During the 1st phase of bio-remediation fencing a long with</p>


 Additional Director (Marine)
 Fisheries and Fishermen Welfare Department
 Chennai - 600 035.


 Commissioner of Fisheries &
 Fisherman Welfare Department,
 Chennai - 600 035

	every 30 meters along the periphery of the site. Krib wall around the periphery of the site shall be constructed immediately.	display boards were erected and later removed. Agreed to make fencing for the second phase also.
6	Total Petroleum Hydrocarbons content in the oily sludge & oil contaminated sand which is being bio-remediated should be continuously monitored.	<ol style="list-style-type: none"> 1. The 1st phase bioremediation was initiated on 06.02.2017 by M/s.Indian Oil Corporation Limited. Subsequently at every 15th day, the composite soil samples were taken from the site and analyzed for Total Petroleum Hydrocarbons and Polycyclic aromatic hydrocarbons content. 2. The final report on "Bioremediation of oil sludge and oil contaminated sand from Ennore Port, at Kamarajar Port Limited (KPL), Chennai" submitted by IOCL, Faridabad was forwarded to TNPCB by KPL vide letter dated 08.01.2018.
7	Total Petroleum Hydrocarbons content in the ground water samples and soil samples needs to be analyzed by M/s KPL through a MoEF&CC recognized laboratory.	1. During the Phase-I Bio-Remediation process, for monitoring of ground water contamination, 12 peizometric wells were installed around the pit having a depth of 20 feet. Water samples were analyzed for oil content and heavy metals. The analysis results are given in the report submitted by M/s. IOCL, the final report on "Bioremediation of oil sludge and oil contaminated sand from Ennore Port, at Kamarajar Port Limited (KPL), Chennai. KPL monitored



Additional Director (Marine)
Fisheries and Fishermen Welfare Department
Chennai - 600 035.



Commissioner of Fisheries &
Fisherman Welfare Department,
Chennai - 600 035

		<p>ground water through M/ s. Richardson & Cruddas (1972) Ltd. [A Govt. of India Undertaking], a recognized laboratory, during the process of bioremediation.</p> <p>2. The report of analysis revealed that oil and grease and petroleum hydrocarbons in all the wells are Below detection Limit (BDL). The analysis reports along the final report submitted by M/s. IOCL was forwarded to Tamil Nadu Pollution Control Board vide our letter dated 08.01.2018.</p>
--	--	---

15. It is also submitted that, the Joint Committee Inspection team noticed that the Authorities (M/s. Kamaraj Port Ltd and Indian Oil Corporation Ltd.) has implemented the recommendation of the committee report based on the inspection dated 29.6.2017 in its letter and spirit. The committee members carried out the inspection at Ist and 2nd phase of Bioremedial site in M/s Kamarajar Port Limited and the shoreline stretch of Ennore in Tiruvallur District. It is also observed that the parameters are within the limit and therefore no evidence of seepage of oil from the bioremediation site to the surrounding area.

16. It is respectfully submitted that the Oil spill incident has led to mortality of aquatic organisms and in certain cases profound impact on the physical status of these organisms. There is a remarkable decline in the quantity of fish catches consequent to the oil spill particularly in near shore areas. Aquatic resources need to be enhanced in the Oil spill affected districts which would enable enhancement of livelihood of


 Additional Director (Marine)
 Fisheries and Fishermen Welfare Department
 Chennai - 600 035.


 Commissioner of Fisheries &
 Fisherman Welfare Department,
 Chennai - 600 035

Fishers, As a measure to restore ecosystem, out of the total amount of Rs.141 Crore released by the Insurer of the Shipping companies an amount of Rs.10.00 Crore has been included towards restoration of marine ecosystem in the three districts affected due by oil spill incident. The said amount has been allocated for fabrication and installation of artificial reefs in 30 locations in the oil spill affected districts viz., Chennai, Thiruvallur and Kancheepuram. CMFRI has been entrusted with the Consultancy services and site identification and deployment has been completed. Now the condition in the affected area is normal.

17. It is submitted that the joint inspection committee has submitted the following conclusion.

"During the visit no oil residue was noticed at the affected site and also the fishing activate are now in normal condition which was resumed soon after 2 to 3 months after the incident as per the data of Fisheries department. So far an amount of Rs.13128.40 lakh (including restoration amount) has been utilized and disbursed to fisherfolk. It is also noted that the port authorities and Indian Oil Corporation teams has successfully completed stage I of bioremediation process using IOC, R&D developed bioremediation technology, which was initiated on 6.2.2017 for treating 184 MT of oil sludge and oil contaminated sand. Now all the environmental parameters at the bioremediation site is found to be within the permissible limit and no contamination was observed in the site including ground water and soil quality, which was also evident from the analysis report. It is also noted that vegetation has started growing on the stage-I site, which is an indicator of good soil



Additional Director (Marine)
Fisheries and Fishermen Welfare Department
Chennai - 600 035.



Commissioner of Fisheries &
Fisherman Welfare Department,
Chennai - 600 035

quality. Now for treating the balance oil sludge/oil contaminated soil, stage II bioremediation process is in progress and will continue till the Total Petroleum Hydrocarbon reaches to the permissible level (THP less than 1%). The committee observed that condition of the affected areas due to oil spill is now reaches to normal".

18. It is submitted that, the bank guarantee furnished for Rs.84 Crore by the Shipping Companies need to be kept alive until the release of balance insurance amount will be paid to beneficiaries. The details of disbursement of claims, the Shipping Companies has been informed vide Director of Fisheries letter No.2836/P3/2017 Dated 08.08.2019 that an amount of Rs.121.164 Crore was disbursed to 1,04,728 affected fishermen and details of category wise disbursement was furnished stating that the disbursement of remaining compensation is in progress. This information has been informed to the Shipping Companies through e-mail dated 08.08.2019 also.

19. It is also submitted that the Shipping Companies' claim that all the claims including an account of loss of ecology, restoration cost, remedial measures etc., has already been taken care of by the deposit of Rs. 156 core and there are no further claims which are either pending nor arise in future and all the claims of different nature have been finally settled, cannot be sustained and Bank Guarantee executed in favour of Department of Fisheries, Government of Tamil Nadu cannot be returned because the original compensation preferred by Government of Tamil Nadu before the National Green Tribunal is for Rs.240 crores against which only Rs.156 crores has been released by the Shipping Companies


Additional Director (Marine)
Fisheries and Fishermen Welfare Department
Chennai - 600 035.


Commissioner of Fisheries &
Fisherman Welfare Department,
Chennai - 600 035

towards compensation. Hence, to accommodate all the fishermen affected by the oil spill within the amount of Rs.156 crores released by the Oil Companies, the extent of compensation has been limited against the original claim.

20. Finally, it is submitted that if the Bank guarantee amount of Rs.84 crore executed in favour of Department of Fisheries, Government of Tamil Nadu is release at this point of time, there is no amount or guarantee or any other source to receive the compensation amount from the Shipping Companies to release the balance compensation of Rs.72.11 crore claimed by the Department of Fisheries, Government of Tamil Nadu.

It is submitted that, in circumstances and reasons stated above, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be please to release the balance amount to be released to fisher folk ~~which is devoid of fact and merits~~ and thus render justice.

Solemnly affirmed at
Chennai on this 06th day of
July 2022 and signed
his name in my presence


Commissioner of Fisheries &
Fisherman Welfare Department,
Chennai - 600 035

BEFORE ME,

ADVOCATE, CHENNAI


Additional Director (Marine)
Fisheries and Fishermen Welfare Department
Chennai - 600 035.

**Before the National Green
Tribunal
Southern Zone, Chennai**

**Original Application No.14 of
2017 (SZ)**

Meenava Thanthai K.R.Selvaraj
Kumar

.....Applicant(s)

Vs

The Chairman,
National Coastal Zone Management
Authority
and Others

..... Respondents

**Status Report filed by the
Department of Fisheries**

Government Counsel